

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

MA 705/2018 in CP(IB)-1382(MB)/2017

CORAM:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 06.08.2018

NAME OF THE PARTIES: DBM Geotechnics & Constructions Ltd.
v/s.
Dighi Port Ltd.

INSOLVENCY & BANKRUPTCY CODE 2016.

ORDER

On the Application filed by the Committee of Creditors (CoC) represented by Bank of India for the replacement of Interim Resolution Professional on the ground that the CoC in its meeting held on 27.04.2018 voted in favour of replacing the existing Interim Resolution Professional with new Resolution Professional and in the subsequent meeting held on 15.06.2018, the CoC voted with 93.18% in favour of appointing Mr. Shailen Shah having registration No. (IBBI/IPA-001/IP-P00408/2017-18/10725), address: BSSR & Co., Insolvency Professional Entity, Lodha Excelus, 5th Floor, Apollo Mills Compound, N.M. Josh Marg, Mumbai – 400 001, as Resolution Professional. Looking at the same, this Bench is hereby appointed Mr. Shailen Shah having registration No. (IBBI/IPA-001/IP-P00408/2017-18/10725) as new Resolution Professional of the Corporate Debtor company.

It is made clear that the Interim Resolution Professional earlier appointed will handover full charge to newly appointed RP with immediate effect.

Accordingly, MA 705/2018 in CP 1382/2017 is **allowed**.

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RAVIKUMAR DURAISAMY
Member (Technical)

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B.S.V. PRAKASH KUMAR
Member (Judicial)